



2025:DHC:5677-DB



\$~123

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 5458/2025, CM APPLs. 24904/2025 & 24905/2025

LNK SANGRAM SINGH YADAVPetitioner

Through: Mr. Himanshu Tyagi, Ms.
Poonam Sharma, Mr. Kunal Tyagi and Mr.
Harsh Tyagi, Advs.

versus

UNION OF INDIA & ANR.Respondents

Through: Mr. Gopesh Jindal, Adv. for
UOI with Major Anish Muralidhar (Army)

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR

HON'BLE MR. JUSTICE AJAY DIGPAUL

ORDER (ORAL)

15.07.2025

%

C.HARI SHANKAR, J.

1. Mr. Himanshu Tyagi, learned Counsel for the petitioner submits that the petitioner has reported at his place of posting at Jodhpur. However, given his family exigencies, he prays that he may be granted liberty to approach the respondents to try and convince them to post him at a place where it could be more convenient.

2. We, accordingly, dispose of this writ petition without interfering with the posting presently granted to the petitioner. This shall, however, not inhibit the petitioner from moving an appropriate representation to the respondent seeking another posting. If any such representation is moved, it would be considered and decided on its



2025:DHC:5677-DB



own merit.

3. The writ petition is disposed of.

C.HARI SHANKAR, J.

AJAY DIGPAUL, J.

JULY 15, 2025/aky